

BIHAR KHADI & VILLAGE INDUSTRIES ACT 1956

[BIHAR ACT XIV OF 1956]

Bihar Khadi & Village Industries Act, 1956

[BIHAR ACT XIV OF 1956]

CONTENTS.

Chapter—I. PRELIMINARY.

Sections.

1. Short title, extent and commencement.
2. Definitions.

Chapter—II.

ESTABLISHMENT, CONSTITUTION AND DISSOLUTION OF BOARD

3. Establishment of the Board.
4. Constitution of the Board and term of office.
5. Resignation by the President or a Member.
6. Disqualification for appointment on the Board.
7. Removal or suspension of a member of the Board.
8. Filling of casual vacancies.
9. Validity of proceedings.
10. Appointment of members of staff of Board and conditions of their service.
11. Constitution of the Advisory Council.
12. Conduct of business of the Board.
13. Dissolution of the Board.
- 13A. Effect of the dissolution of the Board.

Chapter—III.

FUNCTIONS AND POWERS OF THE BOARD.

14. Functions of Board.
15. General powers of Board.
- 15A. Constitution of Standing Finance Committee

Chapter—IV.

PREPARATION AND SUBMISSION OF PROGRAMMES.

16. Preparation and submission of annual programme.

17. Sanction of programme.
18. Supplementary programme.

Chapter—V.

FINANCE, ACCOUNTS, AUDIT AND DEBTS.

19. Transfer of property.
20. Expenditure, etc. till the Board is established.
21. Fund of the Board.
22. Application of fund and property.
23. Subventions and loans to the Board.
24. Budget.
25. Sanction of budget.
26. Supplementary budget.
27. Annual report.
28. Further reports, statistics and returns.
29. Accounts and audit.

Chapter—VI.

MISCELLANEOUS.

30. Direction by State Government.
31. Members, Officers and Servants of Board to be public servants.
32. Protection of action taken under this Act.
- 32A. Sums due to the Board recoverable as public demands.
33. Power to make rules.
34. Regulations.
35. Savings.

THE SCHEDULE.

THE BIHAR KHADI AND VILLAGE INDUSTRIES ACT, 1956 [1]

AN ACT

TO PROVIDE FOR ORGANISING,
DEVELOPING AND REGULATING
KHADI AND VILLAGE INDUSTRIES
IN THE STATE OF BIHAR AND TO
CONSTITUTE A BOARD TO CARRY
OUT THE SAID OBJECTS.

BE it enacted by the legislature of the State
of Bihar in the Seventh Year of the Republic
of India as follows :—

Chapter—I.

PRELIMINARY

1. Short title, extent and commencement :—
 - (1) This Act may be called the Bihar Khadi and Village Industries Act, 1956.
 - (2) It extends to the whole of the State of Bihar.
 - (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
2. Definitions:—In this Act, unless there is anything repugnant in the subject or context—
 - (a) "Board" means the Bihar Khadi and Village Industries Board established under section 3;
 - (aa) "Commission" means the Khadi & Village Industries Commission established

[1] For Statement of Objects and Reasons, see the Bihar Gazette, Extraordinary, of the 22nd April, 1955; for Report of the Joint Select Committee, See the Bihar Gazette : Extraordinary, of the 2nd September, 1955.

under Section 4 of the Khadi and Village Industries Commission Act, 1956 (61 of 1956).

- (b) "Khadi" means any cloth woven on hand-looms in India from cotton, silk or woollen yarn handspun in India, or from a mixture of any two or all of such yarns;
- (c) "Prescribed" means prescribed by rules made under this Act, and
- (d) "Village Industry" means any of the industries specified in the Schedule to this Act, and shall include such other industry as the State Government may, by notification in the Official Gazette, specify in this behalf in consultation with the Board.

Chapter—II.

ESTABLISHMENT, CONSTITUTION
AND DISSOLUTION OF THE BOARD

3. Establishment of the Board :—(1) As soon as may be after the coming into force of this Act, there shall be established, for the purpose of this Act by the State Government a Board to be called the Bihar State Khadi and Village Industries Board.

(2) The Board shall be a body corporate and shall have perpetual succession and a common seal and shall by the said name sue and be sued.

4. Constitution of Board and term of office :—(1) The Board shall consist of not less than three and not more than five members appointed by the State Government, one of them being nominated by the State Government to be the President thereof.

(2) The State Government in consultation

with the Board, may appoint a person, who may or may not be a member of the Board to be the Secretary of the Board.

(2a) The State Government shall appoint a person, not being a member of the Board, to be the Financial Adviser and Chief Accounts Officer to the Board.

(2aa) The State Government shall, on the recommendation of the Board, appoint an Officer of the State Government to be the Chief Executive Officer of the Board.

(3) The Board shall have power to co-opt for the discussion of any particular matters before it, any officer of the State Government or experts specially qualified to advise on the matter or having special knowledge of local conditions in any area where the industry in question is situated;

Provided that any member so co-opted shall not be entitled to vote.

(4) The term of office of the President and other members the Board shall be three years from the date of publication of their names in the official gazette and shall include any further period which may elapse between the expiration of the said period of three years and the date of publication in the official gazette of the names of the members of the next succeeding Board.

(5) The President and other members shall be eligible for re-appointment.

(6) The non-official members of the Board shall be paid such allowances from the funds of the Board as may be prescribed.

(7) The term of office and the terms and conditions of service of the Financial Adviser and Chief Accounts Officer to the Board shall be such as may be prescribed.

(8) The term of office and the terms and conditions of service of the Chief Executive Officer of the Board shall be such as may be prescribed.

5. Resignation by the President or a member—The President, or any other member of the Board may, at any time, resign his office by submitting his resignation to the State Government, but no such resignation shall take effect until it is accepted by the State Government.

6. Disqualification for appointment on the Board—A person shall be disqualified for being appointed, or for continuing, as a member of the Board, if he—

- (a) does not wear Khadi; or
- (b) holds any office of profit under the Board; or
- (c) is of unsound mind or stands so declared by a competent Court; or
- (d) is an undischarged insolvent or has applied for being adjudged an insolvent; or
- (e) has been convicted of an offence, which involves, in the opinion of the State Government, moral turpitude; or
- (f) has directly or indirectly by himself, by his wife or son, or by any partner any share or interest in any subsisting contract or employment with, by, or on behalf of, the Board; or
- (g) is a Director or Secretary or Manager or other salaried officer of any incorporated company or any co-operative society, which has any share or interest in any contract or employment with, by, or on behalf of, the Board;

Provided that a person shall not be disqualified under clauses (f) and (g), or be deemed to have any share or interest in any contract or employment with, by, or on behalf of, the Board, by reason only of—

- (i) his, or of the incorporated company or of a cooperative society of which he is a director, secretary, manager or

other salaried officer, having a share or interest in any newspaper in which any advertisement relating to any affairs of the Board is inserted, or

- (ii) his being a share-holder of such a company or society, if he has disclosed to the State Government the nature and extent of the share held by him from time to time.

7. Removal or suspension of a member of the Board.

(1) The State Government may, after such inquiry as may be necessary, remove from office the President or any other member, if he—

- (a) refuses to act; or
- (b) has become incapable of acting; or
- (c) has abused his position in the Board so as to render his continuance on the Board detrimental to its interest; or
- (d) fails, without such reason as may in the opinion of the State Government be sufficient, to attend three consecutive meetings of the Board; or
- (e) ceases to reside in the State of Bihar; or
- (f) has since his appointment incurred any of the disqualifications specified in section 6; or
- (g) is otherwise unsuitable to continue on the Board.

(2) No order of removal under sub-section (1) shall be made, unless the member concerned has been given an opportunity to submit his explanation to the State Government;

Provided that a member may be suspended by the State Government pending an enquiry against him.

(3) A member who has been removed under clauses (c) or (f) of sub-section (1) shall not be eligible for appointment to the Board as member or in any other capacity.

8. Filling of casual vacancies :—If the President or any other member of the Board is unable, by reason of his death, resignation, removal or otherwise, to complete his full term of office, the vacancy so caused shall be filled by the appointment of another person and such person shall fill such vacancy for the unexpired portion of the term for which the President or the member, as the case may be, in whose place such person is appointed, would otherwise have continued in Office.

9. Validity of proceedings :—No act or proceedings of the Board shall be deemed to be invalid only by reason of the existence of the vacancy in the Board or any defect or irregularity in the appointment of a member or the constitution of the Board.

10. Appointment of members of staff of Board and conditions of their service :—(1) The Board may, subject to the approval of the State Government, appoint such number of officers and servants as it may consider necessary.

(2) The remunerations, allowances and other conditions of service of the officers and servants of the Board shall be such as may be determined by regulations made by the Board.

11. Constitution of the Advisory Council :—

(1) To advise and assist the Board in the discharge of its functions under this Act, the State Government may, by notification in the official Gazette, constitute an Advisory Council to be called the Bihar Khadi and Village Industries Advisory Council, consisting of a Chairman and besides the members of the Board, such number of other members, not exceeding twenty-one, as are, in the opinion of the State Government, interested in the development of Khadi and Village Industries.

(2) The President of the Board shall be the Chairman of the Advisory Council.

(3) The term of office of the other members of the Advisory Council shall be three years from the date of the publication of their names in the official Gazette.

(4) The State Government may, if it thinks expedient, dissolve at any time, the Advisory Council or accept the resignation of any member of the Advisory Council or direct that any person shall cease to be a member thereof and any such action of the State Government shall not be questioned in any Court.

(5) The business of the Advisory Council shall be conducted in such manner as may be prescribed.

(6) The non-official members of the Advisory Council shall be paid such allowances from the funds of the Board as may be prescribed.

12. Conduct of business of the Board :—

(1) The Board shall have an office at Patna or at such other place as the State Government may in consultation with the Board, by notification, determine and shall meet at such time and place, and every meeting of the Board shall be summoned in such manner, as may be determined by regulations made by the Board;

Provided that the President may, whenever he thinks fit, call special meetings.

(2) Every meeting shall be presided over by the President and in his absence the members present shall elect one of their members to preside at the meeting.

(3) All questions at any meeting shall be decided by a majority of the members present and voting and, in case of an equality of votes, the person presiding shall have and exercise a second or casting vote.

(4) The minutes of proceedings of every meeting shall be recorded in a book to be provided for the purpose.

(5) A copy of the minutes of the proceedings of every meeting shall be forthwith forwarded to the State Government or to such authority as the State Government may direct.

13. Dissolution of the Board :—(1) If at any time the State Government is satisfied that—

- (a) the Board has, without reasonable cause or excuse made default in the performance of its duties or the discharge of its functions, imposed by or under this Act, or exceeded or abused its powers; or
- (b) circumstances have so arisen that the Board is rendered unable or may be rendered unable to discharge its functions under this Act; or
- (c) it is otherwise expedient or necessary to dissolve the Board,

the State Government may, by notification in the official Gazette dissolve the Board for such period as may be specified in the notification and declare that the duties, powers and functions of the Board shall, during the period of dissolution, be performed, exercised and discharged by such person or authority, as may be specified in the notification.

(2) The State Government shall, before the expiration of the period of dissolution, reconstitute the Board in accordance with the provision of section 4.

(3) The State Government may make such incidental and consequential provisions as may appear to be necessary for giving effect to the purposes of this section.

(4) Any notification or order made by the State Government under this section shall not be questioned in any Court.

13A. Effect of the dissolution of the Board.—On the Board ceasing to exist by dissolution under Section 13—

(i) all properties and funds which immediately before the said date were in the possession of the Board for the purposes of this Act shall vest in the State Government;

(ii) all members shall vacate office as members of the Board; and

(iii) all rights, obligations and liabilities (including any liability under any contract) of the Board shall become the right, obligations and liabilities of the State Government.

Chapter—III.

FUNCTIONS AND POWERS OF THE BOARD.

14. Functions of Board :—(1) It shall be the duty of the Board to organise, develop and regulate Khadi and Village Industries and perform such other functions as the State Government may prescribe from time to time.

(2) Without prejudice to the generality of the provisions of sub-section (1), the Board shall, in particular, discharge and perform all or any of the following duties and functions, namely:—

- (a) to start, encourage, assist and carry on Khadi and Village Industries;
- (b) to help persons or association of persons by providing them with work in their homes and to give them financial assistance in shape of loans and grant for any of the purposes of this Act on such terms and conditions as may from time to time be laid down :—
 - (i) by the Commission, in case of loans and grants given by the Board out of the funds received from the Commission;
 - (ii) by the State Government in case of loans and grants given by the Board out of the funds received from the State Government or otherwise;

and such terms and conditions may also provide for the recovery of the loans together with interests thereon, if any, of the grants

- (c) to encourage the establishment of co-operative societies for Khadi and Village Industries;
- (d) to conduct training centres and to train people at such centres or at other cen-

tries outside Bihar with a view to equipping them with the necessary knowledge for starting or carrying on khadi or village industries;

- (e) to arrange for the supply of raw materials, tools and implements and for the finished products of such industries;
- (f) to arrange for publicity of, and popularising, finished products of such industries by opening stores, shops, emporiums or exhibitions;
- (g) to endeavour to educate public opinion and to impress upon the public the advantages of patronising the products of khadi and village industries;
- (h) to seek and obtain the advice and guidance of experts in such industries;
- (i) to undertake and encourage research work in connection with khadi and village industries;
- (j) to maintain or assist in the maintenance of institutions for the development of khadi or village industries; and
- (k) to discharge such other duties and to perform such other functions as the State Government may direct for the purpose of carrying out the objects of this Act.

(3) The Board shall ordinarily consult the Advisory Council constituted under section 11 with respect to the discharge of its functions under this Act.

15. General powers of the Board.

The Board shall, for the purposes of carrying out its functions under this Act, have the following powers, namely :—

- (i) to acquire and hold such movable and immovable property as it deems necessary and to lease, sell or otherwise transfer any such property :

Provided that in the case of immovable property such powers shall be exercised with the previous sanction of the State Government,

- (ii) to incur expenditure and undertake any work in any area in the State for the framing and execution of such schemes as it may consider necessary for the purpose of carrying out the provisions of this Act or as may be entrusted to it by the State Government; and
- (iii) to enter into any contract and to do all things necessary for the purpose of this Act.

15 A. Constitution of Standing Finance Committee (1) The Board may constitute, from amongst the members of the Board a Standing Finance Committee which shall exercise such powers and perform such functions relating to the finance of the Board as may be delegated to it by the Board.

- (2) The Financial Adviser and Chief Accounts Officer and the Chief Executive Officer of the Board shall also be the members of the Standing Finance Committee.

Chapter—IV.

PREPARATION AND SUBMISSION OF PROGRAMMES.

16. Preparation and submission of annual programme :—

- (1) In each year, on such date as may be prescribed, the Board shall prepare and forward in prescribed form to the State Government :—

- (a) a programme for the promotion and development of Khadi and Village Industries; and
- (b) a schedule of the staff of officers and servants already employed and to be employed in the next year.

(1) The programme shall contain—

- (a) Particulars of the scheme which the Board proposes to execute during the next year;
- (b) particulars of any work which the Board proposes to execute or any undertaking which it proposes to organise during the next year for the purposes of carrying out its functions under this Act, and
- (c) Such other particulars as may be prescribed.

17. Sanction of programme:—The State Government may sanction the programme and the schedule of staff of officers and servants with such modifications as it deems fit.

18. Supplementary programme:—The Board may prepare and forward a supplementary programme for the sanction of the State Government in such form and before such date as may be prescribed and the provisions of section 17 shall apply to such supplementary programme.

Chapter—V.

FINANCE, ACCOUNTS, AUDIT AND DEBTS.

19. Transfer of property:—The State Government may transfer to the Board, buildings, lands or any other property, movable, for the use of, and management by, the Board on such conditions as the State Government may impose for the purposes of this Act.

20. Expenditures, etc. till the Board is established:—All debts or expenditure incurred, all contracts entered into, and all matters and things engaged to be done by, with or for the State Government, in connection with the purposes of this Act before and up to the date of the establishment of the Board, shall be deemed to have been incurred, entered into, or engaged to be done by, with or for the Board, and in

all suits and other legal proceedings instituted by or against the State Government, the Board shall be deemed to be substituted for the State Government.

21. Fund of Board :—(1) The Board shall have two separate Funds to be called the 'Khadi Fund' and 'Village Industries Fund' and all grants and advances made to the Funds, from time to time, by the State Government or by the Commission for the purpose of development of Khadi or the development of Village Industries and all other receipts of the Board shall be credited to the 'Khadi Fund' or the 'Village Industries Fund', as the case may be, and all payments by the Board for or in respect of Khadi or Village Industries shall be made from the appropriate Fund.

(2) The Board may accept grants, subventions, donations and gifts and receive loans from Government or a local authority or anybody or association, whether incorporated or not, or an individual for all or any of the purposes of this Act.

(3) All money belonging to the Board shall be deposited in such manner as the State Government may, by special or general order, direct.

(4) The accounts of the Board shall be operated upon by the Secretary and such officers of the Board jointly or individually as it may authorise.

22. Application of funds and property :— All property, fund and other assets of the Board shall be held and applied by it subject to the provisions of, and for the purpose of this Act.

23. Subventions and loans to Board :— (1) The State Government may, from time to time, make subventions and grants and advance loans to the Board for the purposes of this Act on such terms and conditions as the State Government may determine in each case.

(2) The Board may, with the previous

sanction of the State Government and subject to the provisions of this Act and such conditions as the State Government may determine, borrow any sum required for the purposes of this Act.

24. Budget :—The Board shall, by such date in each year as may be prescribed, prepare and submit to the State Government for approval two separate budgets in the prescribed form for the next financial year, to be called the Khadi budget and the Village Industries budget, showing the estimated receipts and expenditure in respect of Khadi and Village Industries, respectively, during the financial year.

25. Sanction of budget :—(1) The State Government may sanction the budget submitted to it with such modifications as it thinks fit.

(2) Subject to the provisions of sub-sections (3) and (4) no sum shall be expended by or on behalf of the Board unless the expenditure is covered by a specific provision in the budgets approved by the State Government.

(3) The Board may, within the respective limits of the Khadi budget and the Village Industries budget, sanction any re-appropriation from one head of expenditure to another or from a provision made for one scheme to that in respect of another, but in no case shall a re-appropriation of fund be made from the Khadi budget to the Village Industries budget or from the Village Industries budget to the Khadi budget except with the previous approval of the State Government.

Provided that no re-appropriation from the head 'loan' to any other head of expenditure and vice versa in either budget shall be sanctioned by the Board, except with the previous approval of the State Government.

(4) The Board may, within such limits and subject to such conditions as may be prescribed, incur expenditure in excess of the limit provided in the budgets approved by the State

Government under any head of expenditure or in connection with any particular scheme, so long as the aggregate amount in either budget approved by the State Government is not exceeded.

26. **Supplementary budget:**—The Board may submit a supplementary budget for the sanction of the State Government in such form and before such date as the State Government may prescribe and the provisions of section 24 and 25 shall apply to such supplementary budget.

27. **Annual Report:**—(1) The Board shall prepare and forward to the State Government in such manner as may be prescribed an annual report within three months of the end of the financial year giving a complete account of its activities during the previous financial year.

(2) The report received by the State Government under sub-section (1) shall be laid before both the houses of State legislature as soon as may be after it is received by the State Government.

28. **Further report, statistics and returns:**—The Board shall, before such date and at such intervals and in such manner as may be prescribed, submit to the State Government a report on such matters and such statistics and such returns as may be prescribed.

29. **Accounts and audit:**—The accounts of the Board shall be maintained and an annual statement of accounts shall be prepared in such manner as may be prescribed. Such accounts shall be audited by an auditor approved by the State Government.

Chapter—VI.

MISCELLANEOUS.

30. **Direction by State Government:**—(1) In the discharge of its functions, the Board shall be guided by such instructions on questions of policy as may be given to it, from time to time by the State Government.

(2) If any question arises between the State Government and the Board as to whether or not a question is a question of policy, the decision of the State Government shall be final.

31. **Members, Officers and servants of Board to be public servants:**—Members, Officers and servants of the Board shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of section 21 of the Indian Penal Code (XLV of 1860).

32. **Protection of action taken under this Act:**—No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or purported to be done under this Act.

32A. **Sums due to the Board recoverable as Public demands:**—(1) All loans advanced under this Act, all interests, if any, chargeable thereon, all misapplied, misutilised or unutilised grants made under any agreement express or implied or otherwise and cost, if any, incurred in making or recovering the same, whether before or after the commencement of the Bihar Khadi and Village Industries (Amendment) Ordinance, 1966 (Bihar Ordinance no X of 1966) shall, without prejudice to any other remedy provided by law, be recoverable under the Bihar & Orissa Public Demands Recovery Act, 1914 (B. & O. Act IV of 1914).

(2) If any question arises whether a sum is payable to the Board within the meaning of sub-section (1), the same shall be referred to the Director of Industries, Bihar who shall, after making such enquiry as he may deem fit, and after giving the person by whom the sum is alleged to be payable an opportunity of being heard, decide the question and his decision thereon shall be final and shall not be called in question in any court of law.

Explanation :—For the purposes of this sub-section, Director of Industries means the Director of Industries of the Government of Bihar and includes any person not below the rank of a Deputy Director of Industries of the Government of Bihar, whom the Director of Industries may authorise to perform his functions in this behalf.

33. power to make rules :— () The State Government may subject to the condition of previous publication, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely :—

- (a) the allowances of members of the Board and the Advisory Council;
- (aa) the terms of office and the terms and conditions of service of the Financial Adviser and Chief Accounts Officer and the Chief Executive Officer of the Board including the salaries and allowances to be paid to them by the Board;
- (b) the manner and form in which contracts shall be entered into;
- (c) the functions of the Board;
- (cc) the powers and duties to be exercised and performed by the Financial Adviser and the Chief Accounts Officer and the Chief Executive Officer of the Board;
- (d) the form and particulars of the programme for the promotion and development of Khadi and Village Industries and schedule of the staff of Officers and servants;
- (e) the form in which and the date before which the supplementary budget shall be submitted;
- (f) the manner in which the annual report shall be prepared and forwarded to the State Government;

(g) the manner of maintenance of accounts and preparation of annual statement of accounts; and

(h) any other matter which is or may be prescribed under this Act.

34. Regulations :—(1) The Board may, with the previous sanction of the State Government make regulations not inconsistent with this Act and the rules made thereunder and publish them in the Official Gazette.

(2) In particular and without prejudice to the generality of the foregoing power, the Board may make regulations providing for—

- (a) the procedure and disposal of its business;
- (b) remuneration, allowances and other conditions of service of members of the staff of the Board, other than the Financial Adviser and Chief Accounts Officer and the Chief Executive Officer of the Board; and
- (c) functions and duties of the members of the staff of the Board other than the Financial Adviser and Chief Accounts Officer and the Chief Executive Officer of the Board.

35. Savings :—(1) Nothing in this Act shall be deemed to apply to any industry declared to be a scheduled industry under the Industries (Development and Regulation) Act 1951 (LXV of 1951), or to affect any of the provisions of that Act.

(2) The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force relating to Khadi and Village Industries.

THE SCHEDULE

[See Section 2 (d)]

1. Bee-keeping.
2. Cottage Match Industry.
3. Cottage pottery Industry.
4. Cottage Soap Industry.

5. Flaying, curing and tanning of hides and skins and ancillary Industries connected with the same and collage leather Industry.
6. Ghani oil Industry.
7. Handmade paper.
8. Manufacture of Gur and Khardasari.
9. Palmgur making and other palm products industry.
10. Hand processing of cereals and pulses.
11. Woollen blanket Industry.
12. Lime.
13. Gobar Gas.
14. Carpentry and blacksmithy.
15. Fibre.
16. Manufacture of Shellac.
17. Collection of Forest plants and fruits for medical purposes.
18. Fruit processing and preservation.
19. Bamboo & Cane Work.
20. Manufacture of gum resins and manufacture of Katha.



(ज) "आयोग" से अभिप्रेत है खादी और ग्रामोद्योग आयोग अधिनियम, १९५६ (मर्यादा ६१, १९५६) की धारा ४ के अधीन स्थापित खादी और ग्रामोद्योग आयोग।

(झ) "सरकार" से अभिप्रेत है राज्य सरकार।

(ट) "वित्तीय वर्ष" से अभिप्रेत है १ अप्रैल से आरम्भ होने वाला वर्ष।

(ठ) "सदस्य" से अभिप्रेत है खादी और ग्रामोद्योग अधिनियम, १९५६ की धारा ४ के अधीन नियुक्त बोर्ड का सदस्य।

(ड) "कारम" से अभिप्रेत है इस नियमावली से संलग्न कारम।

(ढ) "धारा" से अभिप्रेत है अधिनियम की धारा।

(त) सभी अन्य शब्दों और पदों के, जो इस नियमावली में प्रयुक्त हैं किन्तु परिभाषित नहीं हैं, वही अर्थ होंगे जो उस अधिनियम में हैं।

३ बोर्ड और सलाहकार-परिषद् के सदस्यों के भत्ते (१) (क) बोर्ड के अध्यक्ष एवं अन्य सदस्य बोर्ड, सलाहकार-परिषद् तथा बोर्ड के अधीन गठित समितियों की बैठकों में सम्मिलित होने या बोर्ड द्वारा यथा समुद्देशित कर्तव्यों के निर्वहन के प्रयोजनार्थ मानदेय अथवा भत्ता, यात्रा-भत्ता एवं अन्य सुविधाएं राज्य सरकार द्वारा समय-समय पर जारी किये गये आदेशों के अनुसार प्राप्त करने के हकदार होंगे।

(ख) इस नियम के उपबन्ध सलाहकार-परिषद् की बैठकों में सम्मिलित होने के लिये अधिनियम की धारा ११ के अधीन गठित सलाहकार-परिषद् के सदस्यों पर भी लागू होंगे।

(२) (क) अध्यक्ष को ऐसे प्रतिपक्षीय और अन्य भत्ते दिये जायेंगे जो सरकार समय-समय पर नियत करे।

(ख) बोर्ड की किसी बैठक में भाग लेने हेतु आमन्त्रित गैर-सरकारी विशेष बैठक में उपस्थित होने के निमित्त की गयी यात्रा के लिये यात्रा और दैनिक भत्ता की निकायो लेने का हकदार होगा जो बोर्ड नियत करेगा।

परन्तु यह यात्रा और विराम भत्ता राज्य सरकार के श्रेणी-१ के पदाधिकारी को अनुज्ञेय अधिकतम दर से अधिक नहीं होगा।

(३) इस नियमावली में किसी बात के होने पर या सलाहकार-परिषद् का अध्यक्ष या बोर्ड सदस्य, जो संसद या विधान मंडल का भी सदस्य हो, यथा स्थिति, संसद (निरर्हता का निवारण) अधिनियम पार्लियामेंट प्रिवेन्शन ऑफ डिस्क्वालिफिकेशन) ऐक्ट, १९५६ की धारा २ के खंड(क) या बिहार विधान मंडल [निरर्हता का निराकरण अधिनियम] बिहार लेजिस्लेचर रिमुवल ऑफ डिस्क्वालिफिकेशन ऐक्ट, १९५० [बिहार अधिनियम १६, १९५०] की अनुमति में यथा परिभाषित प्रतिकारात्मक भत्ता से भिन्न किसी पारिश्रमिक का हकदार नहीं होगा।

४. बोर्ड के वित्तीय सलाहकार की सेवा अवधि एवं सेवा शर्तें-बोर्ड के वित्तीय सलाहकार की सेवा अवधि और सेवा की अन्य शर्तें तथा बन्धन वे ही होंगे जो बोर्ड में नियुक्ति के समय राज्य सरकार द्वारा अधिकथित किये जायें।

५ सलाहकार-परिषद् के काम-काज एवं बोर्ड की बैठक का संचालन—(क) सलाहकार-परिषद्—

[१] सलाहकार-परिषद् की बैठक वर्ष में कम-से-कम दो बार अवश्य बुलाई जायगी,

[२] सलाहकार-परिषद् की प्रत्येक बैठक बोर्ड के अध्यक्ष के सभापतित्व में होगी। उनकी अनुपस्थिति

ग्रामश्री

में सदस्यगण बैठक के सभापतित्व के लिए उपस्थित सदस्यों में से किसी एक सदस्य को सभापति निर्वाचित करेंगे,

(३) सलाहकार-परिपद् की बैठकों के लिए समय, तिथि, स्थान तथा कार्य-सूची अध्यक्ष स्वीकृत करेंगे,

(४) प्रत्येक बैठक की कार्यवाही के वृत्त इस प्रयोजन के लिए रखी गयी वही में अभिलिखित किये जायेंगे।

(ख) बोर्ड की बैठक का संचालन—

(१) बोर्ड की बैठक प्रत्येक माह में कम-से-कम एक बार अवश्य बुलायी जायगी,

(२) बोर्ड की बैठकों के लिए समय, तिथि एवं स्थान तथा कार्य-सूची अध्यक्ष स्वीकृत करेंगे,

(३) बोर्ड की किसी बैठक की गणपूर्ति (कोरम) बोर्ड के कुल सदस्यों की एक तिहाई होगी परन्तु यदि बोर्ड के कुल सदस्यों की संख्या के एक तिहाई तीन से कम हो उस अवस्था में कोरम की न्यूनतम संख्या ३ होगी। परन्तु स्थगित बैठक बिना गण-पूर्ति (कोरम) के भी पूर्व में परिचालित कार्य-सूची पर विचार करने के लिए हो सकेगी,

(४) बैठक में विचाराधीन किसी भी विषय अथवा प्रश्न पर निर्णय उपस्थित और मतदान करने वाले सदस्यों के बहुमत से विनिश्चित होगा। मत की अभिव्यक्ति वाणी द्वारा अथवा हाथ दिखाकर की जायगी। मत बराबर होने की दशा में सभापति को दूसरा या निर्णायक मत देने का अधिकार होगा जिसका वह प्रयोग कर सकेगा। लिए गए निर्णय के विरुद्ध यदि कोई सदस्य अपना विरोध मत या

असहमति वृत्त में अभिलिखित कराना चाहें तो उसके लिए वे हकदार होंगे।

(५) (i) स्थायी वित्त समिति के अलावे बोर्ड निम्न-लिखित समितियाँ गठित करेगा :—

- (क) स्थापना समिति,
- (ख) खादी विकास समिति,
- (ग) ग्रामोद्योग विकास समिति,
- (घ) अकेक्षण एवं लेखा समिति,

स्थापना समिति को छोड़ अन्य समितियों में बोर्ड के अध्यक्ष तथा मुख्य कार्यपालक पदाधिकारी के अतिरिक्त बोर्ड द्वारा मनोनीत तीन और सदस्य होंगे। स्थापना समिति में तीन ही सदस्य होंगे, जिनमें अध्यक्ष तथा मुख्य कार्यपालक पदाधिकारी के अतिरिक्त बोर्ड द्वारा सरकारी सदस्यों के बीच से एक सदस्य मनोनीत किये जायेंगे। स्थापना समिति से श्रेणी १ और २ के पदाधिकारियों का पदस्थापना, स्थानान्तरण एवं अनुशामनिक कार्रवाई करने का अधिकार होगा। साथ ही श्रेणी ३ एवं ४ के कर्मचारियों की नियुक्ति, प्रोन्नति, सेवा नुक्ति (डिसचार्ज/डिसमिसल) समिति के निर्णयानुसार की जायगी।

(ii) ऐसी समितियों की बैठकों में भाग लेने हेतु, आमंत्रित गैर-सरकारी विशेषज्ञ उपस्थित होने के निमित्त की गयी यात्रा के लिए यात्रा और दैनिक भत्ता लेने का हकदार होगा जो बोर्ड नियत करेगा, परन्तु यह यात्रा और दैनिक भत्ता राज्य सरकार के श्रेणी १ के पदाधिकारी को अनुज्ञेय अधिकतम दर से अधिक नहीं होगा।

७. संविदा करना—बोर्ड अपने व्यापार और अन्य क्रियाकलापों के संबंध में संविदा कर सकेगा,

ग्रामश्री

(क) बोर्ड की ओर से सभी संविदा या करार लिखित रूप में होंगे। उनपर हस्ताक्षर किये रहेंगे और बोर्ड की सामान्य मुहर लगी रहेगी :

[ख] बोर्ड अपनी ओर से संविदा के लिए अध्यक्ष या बोर्ड के किसी पदाधिकारी को ऐसी शक्तियाँ प्रत्यायोजित कर सकेगा जो वह ठीक समझे।

[ग] संविदा ऐसे तरीके और प्रारूप में की जायगी जो उस समय प्रवृत्त विधि के अनुसार पक्ष-कारों के लिए आवश्यक हो।

[घ] बोर्ड की ओर से की गयी संविदा तबतक बोर्ड के लिए आवश्यक नहीं होगी जबतक वह उपनियम [२] के अधीन प्राधिकृत व्यक्ति द्वारा निष्पादित नहीं की गई हो और उस पर बोर्ड का मुहर नहीं लगाया गया हो।

[च] बोर्ड की ओर से की गयी संविदा करनेवाला व्यक्ति बोर्ड की ओर से दिये गये सद्भाविक (बोनाफायड) आश्वासन या की गई सद्भाविक संविदा के लिए व्यक्तिगत रूप से दायी नहीं होगा और ऐसे आश्वासन या संविदा से उत्पन्न आर्थिक दायित्व का उत्तमोत्तम बोर्ड के धन से किया जायेगा।

८. अध्यक्ष के कर्तव्य एवं शक्तियाँ-अध्यक्ष-

(क) बोर्ड उसकी समितियों एवं सलाहकार-परिषद् की बैठकें बुलायेगा तथा उसके निमित्त समय, तिथि, स्थान और कार्य-सूची स्वीकृत करेगा।

(ख) बोर्ड, उसकी समितियों, तथा सलाहकार परिषद् की बैठकों की अध्यक्षता करेगा।

(ग) महत्वपूर्ण कागजात और विषयों को बोर्ड के समक्ष यथाशीघ्र प्रस्तुत करवायेगा।

(घ) बोर्ड के विनिश्चयों को कार्यान्वित करने की नीति के बारे में निर्देश जारी कर सकेगा।

(च) बोर्ड के सभी विभागों और कार्यालयों एवं पदाधिकारियों पर सामान्य प्रशासनिक पर्यवेक्षण एवं नियंत्रण रखेगा।

(छ) बोर्ड के कार्यकलापों के संबंध में वार्षिक प्रतिवेदन का प्रारूप बोर्ड के समक्ष प्रस्तुत करेगा और अनुमोदित प्रतिवेदन राज्य सरकार को प्रेषित करायेगा।

(ज) बोर्ड के बोप से संबंधित आय और व्यय का समुचित लेखा विवरण संधारित करायेगा।

(झ) अपने निजी याता भत्ता तथा दैनिक भत्ता एवं बोर्ड, बोर्ड की समितियों और सलाहकार-परिषद् के गैर-सरकारी सदस्यों या आमंत्रित सदस्यों की याता-भत्ता तथा दैनिक भत्ता के भुगतान के लिए नियंत्रक पदाधिकारी होगा।

(ट) प्रशासनिक मामलों में मुख्य कार्यपालक पदाधिकारी के आदेश के विरुद्ध अपील निर्णय ले सकेगा।

९. सदस्य के कृत्य-बोर्ड के सदस्य बोर्ड, सलाहकार-परिषद् और बोर्ड की उन समितियों, जिसका वह सदस्य हो, की बैठकों में भाग लेने का हकदार होगा।

१०. मुख्य कार्यपालक पदाधिकारी के कृत्य एवं शक्तियाँ-(क) अध्यक्ष की स्वीकृति प्राप्त कर बोर्ड, सलाहकार-परिषद्, स्थायी वित्त समिति एवं अन्य समितियों की बैठकें बुलायेगा।

ग्रामश्री

(ख) बोर्ड, सलाहकार-परिषद् स्थायी वित्त समिति एवं अन्य समितियों के लिए कार्य-सूची तैयार करेगा और अध्यक्ष की स्वीकृति प्राप्त कर प्रसारित करेगा।

(ग) बैठकों की कार्यवाही के नूतन तैयार करेगा तथा उनपर अध्यक्ष की स्वीकृति लेकर प्रसारित करेगा।

(घ) बोर्ड के सदस्यों और उनके पत्नी का अभिलेख रखेगा। यदि कोई सदस्य अपना पता बदले तो वह अपना नया पता तुरंत मुख्य कार्यपालक पदाधिकारी को सूचित करेगा जो उसके नया पता अभिलेख में दर्ज कर लेगा। परन्तु यदि कोई सदस्य अपना नया पता सूचित करने में असफल रहे तो शासकीय अभिलेख पर दर्ज पता सभी प्रयोजनों के लिए सदस्य का पता समझा जायगा।

[च] वित्तीय सलाहकार को छोड़कर बोर्ड के सभी पदाधिकारियों, कर्मचारियों एवं विभागों पर प्रशासकीय नियंत्रण रखेगा। वह श्रेणी-३ एवं ४ के कर्मचारियों की नियुक्ति, पदस्थापन, स्थानान्तरण एवं अनुशासनिक कार्रवाई करने के लिए सक्षम होगा, परन्तु सभी नियुक्तियाँ, प्रोन्नतियाँ एवं सेवा-मुक्तियाँ [डिस्चार्ज/डिस्मिसल] स्थापना समिति के निर्णयानुसार की जायगी।

[छ] बजट में आवश्यक उपबन्ध और निधी की उपलब्धता के अधीन बोर्ड के कार्यालयों के काम-काज और अधिनियम के उद्देश्यों को आगे बढ़ाने के उपायों के निष्पादन के लिए आकस्मिकताओं, आपूर्तियों और सेवाओं तथा अपेक्षित सामग्रियों के क्रय पर व्यय की स्वीकृति देगा।

(ज) अध्यक्ष का निदेश एवं वित्तीय सलाहकार का परामर्श प्राप्त कर बोर्ड का वार्षिक आय-व्ययक तैयार करायेंगा।

(झ) बोर्ड के लोग से संबंधित आय और व्यय का निर्धारित प्रणाली में लेखा, सहायक लेखा एवं अभिलेख तैयार करायेंगा।

(ञ) वित्तीय सलाहकार के परामर्श से बोर्ड की निधि में व्यय का आन्तरिक अवेक्षण करायेंगा ताकि यह सुनिश्चित हो सके कि व्यय नियमानुसार किये जा रहे हों।

(ट) बोर्ड अथवा स्थायी वित्त समिति के समक्ष स्वीकृति हेतु प्रस्तुत करने के पूर्व वित्तीय सहायता (कृष्ण एवं अनुदान दोनों) के सभी प्रस्तावों की समुचित जाँच सुनिश्चित करायेंगा।

(ठ) चालू खर्च के लिए बोर्ड द्वारा निर्धारित रकम स्वयं रखेगा अथवा अपने बदले बोर्ड के किसी पदाधिकारी अथवा कर्मचारी को रखने के लिए लिखित रूप से अधिकृत करेगा।

(ड) बोर्ड के कार्यकलापों के समुचित एवं सुगम ढंग से संचालित करने के निमित्त अपने अधिनस्थ पदाधिकारियों एवं कर्मचारियों को अपने कर्तव्य और शक्तियाँ पूर्ण अथवा आंशिक रूप में प्रत्यायोजित कर सकेगा और उसकी सूचना बोर्ड को देगा।

(ढ) अपने यात्रा भत्ता एवं दैनिक भत्ता के भुगतान के लिए स्वयं नियंत्रण पदाधिकारी होगा।

[ण] बोर्ड द्वारा प्रत्यायोजित ऐसी शक्तियों का निर्वहन करेगा जो उसे समय-समय पर दिये जायें।

११. वित्तीय सलाहकार के कृत्य दायित्व एवं शक्तियाँ—[१] आय एवं व्यय संबंधी सभी विषयों पर वह नीति संबंधी परामर्श देगा।

ग्रामश्री

[२] वह बोर्ड की सभी बैठकों में भाग लेने के हकदार होगा परन्तु उमें उमें मत देने का अधिकार नहीं होगा।

[३] बजट की तैयारी के समय वह उमें की जाँच और पर्यवेक्षण करेगा, वार्षिक एवं अन्य वित्तीय विवरणियों का संकलन करावेगा तथा बोर्ड के लेखा संधारण की पद्धति और अंकेक्षण के समक्ष प्रस्तुतीकरण के तरीके के संबंध में परामर्श देगा।

[४] बोर्ड की निधियों से व्यय वाले प्रत्येक प्रस्ताव पर अपना विचार स्थायी वित्त समिति या बोर्ड द्वारा ऐसे प्रस्ताव पर विचार और अनुमोदन के पूर्व उमें अभिलिखित करने का अधिकार होगा।

[५] उसे बोर्ड और स्थायी वित्त समिति को सलाह देने का अधिकार होगा कि सरकार आयोग की सामान्य वित्तीय नीति को प्रभावित करने वाला विनिश्चय सरकार या आयोग के विचारार्थ निदिष्ट किया जाय।

[६] अपने यात्रा भत्ता एवं दैनिक भत्ता के भुगतान के लिये वह स्वयं नियंत्रक पदाधिकारी होगा।

[७] वह ऐसे अन्य कार्यों का सम्पादन करेगा जो उसे बोर्ड द्वारा समय-समय पर दिये जायें।

१२. मुख्य लेखा पदाधिकारी—उसके कर्तव्य एवं उत्तरदायित्व—बोर्ड एक मुख्य लेखा पदाधिकारी नियुक्त करेगा और समय-समय पर उसके कृत्य, कर्तव्य, दायित्व एवं शक्तियाँ निर्धारित करेगा।

[क] मुख्य लेखा पदाधिकारी मुख्य कार्यपालक पदाधिकारी के नियंत्रण के अधीन बोर्ड के लेखा एवं अंकेक्षण कार्यों का सीधा प्रभारी होगा।

ग्रामश्री

[ग] बोर्ड के सभी लेखाओं के समुचित अनुपक्षण और तैयारी के लिये वह जिम्मेदार होगा।

[ग] मध्यम पदाधिकारी के निर्देशों एवं मंजूरी के अनुसार उपनियम निधियों में भुगतान की व्यवस्था करेगा

[घ] बोर्ड की रोड, मूल्यवान वस्तुओं और अन्य प्रतिभूतियों का प्राभारी होगा।

[च] विहित रीति में बोर्ड का लेखा संधारित करेगा।

[छ] बोर्ड की निधियों में किये गये व्यय का आन्तरिक सम्परीक्षण करेगा।

(ज) बोर्ड द्वारा यथापेक्षित उधारग्रहिता और प्राप्तकर्ता के लेखा का सम्परीक्षण करेगा।

(झ) ऐसे अन्य कार्यों का सम्पादन करेगा जो उमें समय-समय पर दिये जायें।

१३. क्षति अपलिखित करने की शक्तियाँ—(१) वित्तीय सलाहकार का परामर्श प्राप्त करने के पश्चात् बोर्ड १०,००० रुपया की सीमा के अन्तर्गत क्षति अपलिखित कर सकेगा याद कि निम्नलिखित श्रेणी में आती हों:—

(क) चोरी अथवा लूट के कारण हुई लोक सम्पत्ति अथवा भंडार की क्षति जो वसूलनीय नहीं हो।

(ख) ऋण बोर्ड द्वारा दिया गया या अन्य अग्रिम या बोर्ड की हुई क्षति जो वसूलनीय न हो, तथा

(ग) भंडारन की प्रक्रिया में हुई घटती अथवा अवमूल्यन के फल स्वरूप हुई क्षति।

[

वृत्त

(क)

(२) क्षति के लिये बोर्ड संबंधित व्यक्तियों के विरुद्ध दायित्व निश्चित करने के पश्चात् समुचित कार्रवाई करेगा और की गई कार्रवाई तथा क्षति की परिस्थिति के सम्बन्ध में सरकार को विस्तृत प्रतिवेदन भेजेगा और सरकार से प्राप्त निर्देशों पर विचार कर ही उन्हें अप-लिखित कर सकेगा परन्तु यदि राज्य सरकार द्वारा प्रतिवेदन प्राप्त होने की तिथि से छः माह के भीतर बोर्ड निर्देश प्राप्त न हो तो ऐसी स्थिति में बोर्ड स्वयं विचार कर अपलेखन कर सकेगा।

परन्तु यदि अपलेख्य अवसूलनीय कृष्ण राज्य सरकार या खादी आयोग से बोर्ड द्वारा प्राप्त अधिगम का अंश हो तब वैसा कृष्ण राज्य सरकार या खादी आयोग, जिससे भी बोर्ड को राशि प्राप्त हुई हो, की पूर्व महमति से ही अपलिखित हो सकेगी।

१४. वार्षिक और अनुपूरक कार्यक्रमों के प्रारूप और व्योरे तथा उन्हें प्रस्तुत करने की तिथियाँ—(१) (क) प्रत्येक वित्तीय वर्ष में १ सितम्बर के अगले वित्तीय वर्ष के लिये अधिनियम की धारा १६ में वर्णित कार्यक्रम एवं अनुसूची प्रपत्र १ (क) एवं १ (ख) तैयार कर राज्य सरकार को बोर्ड अग्रसारित करेगा। खादी और ग्रामोद्योग के कार्यक्रम प्रपत्र १ [क] में अलग-अलग तैयार किये जायेंगे।

[ख] ऐसे कार्यक्रम और अनुसूची में क्रमशः १ [क] और १ [ख] में उल्लिखित व्योरे रहेंगे।

[२] बोर्ड प्रत्येक वित्तीय वर्ष में ३० जून तक पूर्व वित्तीय वर्ष के लिए खादी और ग्रामोद्योग हेतु प्रपत्र में अलग से पूरक कार्यक्रम तैयार कर राज्य सरकार को अग्रसारित कर सकेगा।

१५. वार्षिक और पूरक बजट के प्रारूप और व्योरे तथा उन्हें प्रस्तुत करने की तिथियाँ—[१] बोर्ड प्रत्येक वित्तीय वर्ष में १ सितम्बर के पूर्व अगले वित्तीय वर्ष के लिए उपबन्ध १ में विहित प्रपत्र में अलग-अलग खादी बजट और ग्रामोद्योग बजट तैयार करेगा तथा राज्य सरकार को प्रस्तुत करेगा।

[२] बोर्ड के प्रत्येक वित्तीय वर्ष में १६ जनवरी के पूर्व वित्तीय वर्ष के लिए बजट में अनुअन विहित रूप में अलग-अलग खादी और ग्रामोद्योग या अनुपूरक बजट तैयार कर सरकार को प्रस्तुत करेगा।

१६. बोर्ड द्वारा व्यय की सीमा—बोर्ड किसी व्यय शीर्ष के अन्तर्गत या किसी योजना विशेष पर राज्य सरकार द्वारा अनुमोदित बजट सीमा से १० प्रतिशत तक अधिक व्यय कर सकेगा बशर्त कि वह राज्य सरकार द्वारा अनुमोदित किसी बजट की कुल राशि से अधिक नहीं हो।

१७. वार्षिक और अन्य रिपोर्ट—[१] बोर्ड वित्तीय वर्ष की समाप्ति के ३ महीने के भीतर गत वित्तीय वर्ष की वार्षिक रिपोर्ट तैयार कर राज्य सरकार को अग्रसारित करेगा।

२. तिमाही प्रगति रिपोर्ट प्रपत्र ३ में तैयार की जायगी और उसकी प्रति राज्य सरकार को प्रस्तुत की जायगी।

१८. बोर्ड की प्राप्ति और लेखा—ऐसे बृहत्, लघु और अधिनस्थ शीर्षों के अन्तर्गत वर्गीकृत किये जायेंगे जिनका व्योरा इस नियमावली के परिशिष्ट-२ में दिया गया है। उन्हें और भी ऐसे व्योरेवार लेखा शीर्षों में दर्शाया जायगा जो बोर्ड राज्य सरकार के परामर्श से जानकारी और नियन्त्रण समझे।

ग्रामाश्री

१६. प्रत्येक वित्तीय वर्ष की समाप्ति के ३ महीने के भीतर धारा २६ में निर्दिष्ट लेखाओं का वार्षिक विवरणी प्रपत्र संख्या ४ में तैयार की जायगी जिसमें उस बोर्ड द्वारा हाथ में ली गयी किसी योजना या निर्माण का वित्तीय परिणाम दिखाया रहेगा।

२०. बोर्ड की सामान्य मुहर—बोर्ड की सामान्य मुहर मुख्य कार्यपालक पदाधिकारी की अभिरक्षा में रहेगी।

— — —

प्रपत्र-क

[देखें नियम १४]

वार्षिक कार्यक्रम

- [i] कार्यों का विवरण विभिन्न मदों का व्योरा जैसे इकाइयों की संख्या, उत्पादन प्रशिक्षण का लक्ष्यांक किए जाने वाले उपकरणों आदि का वितरण।
- [ii] चुना गया क्षेत्र।
- [iii] स्कीम या कार्य के निष्पादन की राशि
- [iv] क्या चुना गया शोध कार्य-निष्पादन के लिए उपयुक्त है।
- [v] चालू वर्ष के लिए नियम और प्राप्त या प्राप्य लक्ष्यांक।
- [vi] प्राक्कलित व्यय।
- [vii] प्राक्कलित प्राप्तियाँ

— — —

प्रपत्र-ख

[देखें नियम १४]

पूर्व में नियोजित और अगले वर्ष नियोजित होनेवाले

ग्रामश्री

पदाधिकारियों और सेवकों की अनुसूची।

[i] क्रम संख्या।

[ii] पदनाम।

[iii] पदों की संख्या।

[iv] वेतनमान।

[v] क्या यह है या होना है।

[vi] अगले वर्ष के दौरान प्राक्कलित खर्च।

[vii] प्रस्तावित के कारण और पूर्ण औचित्य।

[viii] अभ्युक्ति, यदि हो।

प्रपत्र-२

[देखें नियम १४]

अनुपूरक कार्यक्रम

- [i] कार्यों का विवरण।
- [ii] चुना गया क्षेत्र।
- [iii] स्कीम या कार्य के निष्पादन की रीति।
- [iv] क्या चुना गया क्षेत्र कार्य निष्पादन के लिए उपयुक्त है।
- [v] क्या गत या चालू वर्ष के लिए नियम और प्राप्त या प्राप्य लक्ष्यांक।
- [vi] प्राक्कलित व्यय।
- [vii] प्राक्कलित प्राप्तियाँ।
- [viii] अनुपूरक कार्यक्रम के कारण और पूर्ण औचित्य।

प्रपत्र ३

[देखें नियम १५]

- (i) स्वीकों का नाम ।
- (ii) स्थान क्षेत्र, जहाँ कार्यान्वित हो रही हैं ।
- (iii) कार्यान्वयन की तारीख ।
- (iv) चालू वर्ष की मंजूर रकम ।
- (v) (क) चालू तिमाही के दौरान, (ख) पिछली तिमाही तक खर्च की रकम ।
- (vi) वस्तुगत लक्ष्यों—(क) विहीत (ख) प्राप्त
- (vii) अभ्युक्ति, यदि हो ।

ट्रस्टव्य—उपर्युक्त विवरणी के साथ एक संक्षिप्त वृत्तांत रहता चाहिए ।

प्रपत्र ४

[देखें नियम १६]

समेकित तुलन-पत्र

- पूँजी और दायित्व ।
- पूँजी निधि ।
- आयोग से अनुदान ।
- आरक्षित निधि ।
- आयोग से अवशयण निधि ।
- और अन्य आरक्षित कर्ज ।
- (क) बोर्ड द्वारा उपयोग में लाया गया—
 - (i) रकम जो अभी भी देय नहीं हुई है ।
 - (ii) रकम जिसे वापस करने का समय हो गया है
 - (iii) देय व्याज ।

ग्रामश्री

(ख) संवितरण के लिए लंबित रकम ।

(ग) प्रति केन्द्र दूरियों का संवितरित रकम—

- (i) वह रकम जो अभी भी देय नहीं हुई है ।
- (ii) वह रकम जिसकी वापसी का समय हो गया है परन्तु जिसकी वसूली नहीं की गई है ।
- (iii) वह रकम जिसकी वापसी का समय हो गया है और जिसकी वसूली भी हो गयी है ।
- (iv) जिसकी वापसी का समय हो गया है परन्तु जिसकी वसूली नहीं हुई है ।
- (v) व्याज जिसकी वापसी का समय हो गया है और वसूली भी हो गई है ।

आयोग से प्राप्त अनुदान

- (i) संवितरण के लिये लंबित ।
- (ii) जो बोर्ड द्वारा उपयोग में लाया गया है परन्तु जिसका उपयोग प्रमाण-पत्र (यू० सी०) प्रस्तुत नहीं किया गया है ।
- (iii) संवितरित कर दिया गया, उपयोग प्रमाण-पत्र प्रतीक्षित ।
- (iv) गलत उपयोग किया गया और लौटाया जाना है ।

घाटाएँ—आयोग के तदर्थ भुगतान ।

आयोग रिबेट अनुदान ।

विहार सरकार से कर्ज ।

स्थापना खर्च के लिये अनुदान का अध्ययित शेष ।

- (i) आयोग से ।
(ii) राज्य सरकार से ।

निधेय और अग्रिम धन—

- भविष्य निधि ।
लेनदार ।
वकाया धन ।
आयोग से अग्रदाय ।
लाभ और हानि लेखा (शेष लाभ) ।

सम्पत्ति और आस्तियाँ—

- भूमि और भवन ।
फर्नीचर और फिक्सचर ।
प्रदर्शनी सामग्री ।
स्टाक (भंडार) ।
फुटकर देनदार ।
स्टाफ को अग्रिम ।
प्रतीक अग्रिम ।

बसूलनीय और आयोग को वापसी योग्य कर्ज—

- (i) रकम, जो अभी भी देय नहीं हुई है ।
(ii) देय रकम तो हुई है परन्तु वकाया नहीं पड़ी है ।
(iii) देय व्याज ।

(संदिग्ध और डुबंत समझी गई रकमें विनिदिष्ट) आयोग से अनुदान—

- (i) अनुदान संवितरित कर दिया गया, परन्तु उपयोग प्रमाण-पत्र प्रतीक्षित ।
(ii) अनुदान, जिसका गलत उपयोग किया गया और इसलिए बसूलनीय आयोग से रिबेट अनुदान ।

ग्रामश्री

विहार सरकार से कर्ज ।
विहार सरकार से अनुदान ।
स्थापना-धन के लिए देय ।

(i) विहार सरकार से ।

(ii) आयोग से ।

भविष्य निधि विनिधान

विनिधान ।

देय व्याज ।

प्रोद्भूत आय ।

बैंक शेष ।

नकद ।

लाभ और हानि लेखा (शेष और हानि) ।

१. गमेकित तुलन-पत्र ।

२. खादी निधि का तुलन-पत्र ।

३. ग्रामोद्योग निधि का तुलन-पत्र (हरेक उद्योग के लिए अलग तुलन-पत्र समर्पित) ।

४. विभागीय विक्री इकाइयाँ का तुलन-पत्र—हरेक इकाई के लिए अलग-अलग तुलन-पत्र खादी ग्रामोद्योग द्वारा समर्पित ।

५. उत्पादन इकाइयाँ—खादी ग्रामोद्योग का तुलन-पत्र ।

६. लाभ और हानि लेखा—

- (i) मुख्यालय (स्थापना और कार्यालय खर्च) बोर्ड और इसके इकाइयों द्वारा उपयोग में लाया गया अनुदान शामिल रहेगा ।
(ii) विभागीय विक्री इकाइयाँ ।
(iii) विभागीय उत्पादन इकाइयाँ ।

७. अनुदान और हानि के लिये समेकित प्राप्ति और भुगतान लेखा ।

परिशिष्ट क

खादी निधि, ग्रामोद्योग निधि विभागीय विक्री इकाई और विभागीय उत्पादन इकाइयों के लिये अनुसूची अलग से तैयार की जायगी ।

आदि शेष ।

वर्ष के दौरान वृद्धि ।

वर्ष के दौरान ह्रास ।

अंत शेष (विकलन, कर्ज, अग्रिम आदि के लिये वर्षवार विश्लेषण सहित)---

(१) पूंजी निधि (अलग) भवन, प्रदर्शनी-सामग्री, वेकार माल संरक्षित निधि आदि के आंकड़े ।

(२) अवक्षय निधि (अविस्तार व्योरे से सहित)

(३) आयोग से कर्ज ।

(४) आयोग से अनुदान ।

(५) राज्य सरकार से कर्ज ।

(६) राज्य सरकार से अनुदान ।

(७) रिवेट लेखा ।

(८) स्थापना---भवन लेखा (सरकार और आयोग द्वारा वहनीय) ।

(९) निक्षेप और अग्रिम धन ।

(१०) लेनदार ।

(११) बकाया व्यय ।

(१२) आयोग अग्रदाय लेखा,

(१३) भूमि और भवन ।

(१४) फर्नीचर ।

(१५) प्रदर्शनी सामग्री ।

(१६) स्टॉक (भंडार) ।

(१७) फुटकर देनदार ।

(१८) अग्रिम आदि ।

(१९) विनिधान ।

(२०) बैंक शेष ।

(२१) लाभ और हानि लेखा ।

(संख्या० बी०-वि ३७१७८)

बिहार-राज्यपाल के आदेश से

देबी शरण सिंह,

सरकार के संयुक्त सचिव ।



ग्रामश्री